

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 1183 of 2019

In the matter of:

New Okhla Industrial Development AuthorityAppellant
Vs.	
Mr. Anand SonbhadraRespondent
(Resolution Professional)	

Present:

For Appellant:	Mr. Raju Ramachandran, Sr. Advocate with Mr. Sourav Roy and Mr. Prabudh Singh, Advocates.
For Respondent:	Mr. Prateek Kushwaha, RP
	Mr. Anand Sonbhadra (Party in person)

ORDER
(Virtual Mode)

24.02.2021: This Appeal has been Part Heard for some time. On 24.11.2020 we had passed the following Order:

“ORDER
(Virtual Mode)

24.11.2020: *Learned Counsel for both sides heard. The charts as were directed on 17th February, 2020 have not been filed. Both the Learned Sr. Counsel states that the charts are ready with them. Due to Lockdown and the Pandemic situation, it appears that they have not come on record in hard-copies. The parties may file the same.*

The parties may also file brief notes of arguments as was directed on 17th February, 2020. Parties may also file separately set of Judgments on which the Learned Counsel want to rely on. These compliances may be done within two weeks.

On next date, this Appeal needs to be argued and concluded by both sides as it is Part-Heard since long.

*List the Appeal for further hearing as Part-Heard on **15th December, 2020 at 02:00 PM.***

The matter could not come up on 15.12.2020 and Registry had issued Notice dated 12.12.2020 that date of hearing will be notified later. Now, Daily Board for today’s hearing was notified on 20.02.2021.

It is stated by the Learned Senior Counsel for the Appellant that the Appellant had already filed the 'Written Submissions' with Charts as directed earlier and also 'Copies of Judgments'. Learned Counsel for the Respondent states that the Respondent has filed the Charts but 'Written Submissions' have not been filed. Learned Counsel for the Respondent also seeks time and is submitting that the Arguing Counsel is not available today.

We have already orally heard this matter earlier. As such the Respondent may file 'Written submissions' as may be desired by the Respondent within two weeks.

It is stated that in Corporate Insolvency Resolution Process Resolution Plan is pending for approval before the Adjudicating Authority.

The matter is **Reserved for Judgment.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

sa/md